CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH AT HYDERABAD.

0.A.No. 306 of 1987.

Date of Judgment: 20th October, 1989.

Betweent

G.Bala Raj. S/o Balaiah, Time Scale Oriver.

p & T Motor Service, Hyderabad. Applicant.

Vë:

- Senior Superintendent, R.MS. Hyderabad Sorting Division, Hyderabad
- 2. Director of Postal Services, A.P.Northern Region, Hyderabade

Shri B. Tarakam, Counsel for the Applicant. Shri J. Ashok Kumar, Additional Standing Counsel For Posts for Central Government.

CORAM:

Hon'ble Shri B.N. Jayasimha, Vice-Chairman. Hon'ble Shri J. Narasimhamurthy, Mamber (Judicial).

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Vs.

- Senior Superintendent, R.MS. Hyderabad Sorting Division, Hyderabad
- 2. Director of Postal Services, A.P.Northern Region, Hyderabad. Respondents.

Shri B. Tarakam, Counsel for the Applicant.

Shri J. Ashok Kumar, Additional Standing Counsel Fox 90575

for Central Government.

CORAM:

Hon'ble Shri B.N.Jayasimha, Vice-Chairman. Hon'ble Shri J.Narasimhamurthy, Member(Judicial).

> (Judgment of the Bench delivered by Hon'ble Shri B.N.Jayasimha, Vice-Chairman.)

This application is filed by a Time Scale Driver in the Postal and Telegraphs Motor Service Unit, Hyderabad, against theorder No.SSRM/Adhoc/Disc/MMS/5 dated 22--9--1986 issued by the Senior Superintendent, R.M.S., Hyderabad Sorting Division temms removing him from service. for his unauthorised absence.



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The applicant states that on 10--1--1985 he had applied for 8 days earned leave from 6-1-1985 to 13--1--1985 and sent the leave application through his brother Sri Gyaneshwar and later submitted a medical certificate.

The Manager, P & T Motor Service, Hyderabad issued a Memo No. MSE/70/PF/85-86/2 dated 19--6--1985 proposing to hold an enquiry against the applicant for his unauthorised absence from duty from 6--1--1985 to 15--1--1985. applicant submitted his explanation dated 9--7--1985 denying An enquiry was conducted the charges levelled against him. and the Enquiry Officer submitted his report dated 19--3--1986 to the Disciplinary Authority. Based on the report of the Enquiry Officer, the respondents issued Memo No.SSRM/Adhoc/ Disc/MMS/5 dated 22--9--1986 removing him from service with Aggrieved by the said order of removal, immediate effect. the applicant preferred an appeal to the Director of Postal Services, Respondent No.2 who without going into the merits of the case dismissed the appeal by his orders in Memo No.RDH/ST/21-3/64/86 dated 19--3--1987. application.

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The respondents filed their counter contending as follows:

The applicant stayed away from duty on 6-1-1985 without applying for leave of absence or atleast prior On account of his approval of the competent authority. absence there was dislocation in the conveyance of mails. On 10--1--1985, the applicant sent an application seeking grant of earned leave for 8 days from 6-1-1985 to 13-1-1985 He mentioned that the leave was on medical grounds against column 9 of the application. No medical certificate was attached to the leave application. He reported for duty on 16--1--1985 along with the Medical Certificate of fitness issued by Dr.B.P.Mathur, Civil Asst. Surgeon, Osmania Mediteal Hospital, Hyderabad. He was placed under suspension on 16--1--1985 pending disciplinary action. Thereafter, a Memo of charge was issued and an enquiry was conducted. As the applicant was appointed by Group 'A' Officer, the SSRM Hyderabad, Sorting Division was appointed as Adhoc Disciplinary Authority by the President Vide DG P&T Memo No.4/47/Vig.III dated 17--10--1985. Based on the Enquiry Officer's report, the applicant was removed from service.

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The respondents contend that there is no irregularity

in the enquiry. The applicant has not given his explanation for not taking prior approval or non-submission of the leave application in time. Hence the penalty order has been issued.

We have heard the leavened counsel for the Applicant and Shri J. Ashok Kumar, Additional Standing counsel for Central Government.

applicant states that the Disciplinary Authority did not furnish a copy of the Enquiry Report before imposing the penalty and no opportunity was given to the applicant to make his representation on the report of the Enquiry Officer. In support of this contention he relies upon Full Bench the/decision report in the Bombay Bench of the Central Administrative Tribunal reported in SHRI PREMNATH K.SHARMA V. UNION OF INDIA (1).

We have considered the above submission. In the above referred decision of the Bombay Bench, it was

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held as under:

"Even after the amendment of Article 311(2) by the 42nd Amendment, the Constitution guarantees a reasonable opportunity to show cause against the charges levelled against the charged officer during the course of the In order to fulfil the constitutional enquiry. requirement he must be given an opportunity to challenged the enquiry report also. quiry Officer enquires into the charges, the evidence is recorded and a the charged officer is permitted to cross-examine the witnesses and challenge the documentary evidence during the course of the enquiry. But the enquiry does not conclude at that stage. The enquiry concludes only after the material is considered by the Disciplinary Authority, which in-cludes the Enquiry Officer's report and find-ings on charges. The enquiry cotinues until the matter is reserved for recording a finding on the charges and the penalty that may be Any finding of the Disciplinary imposed. Authority on the basis of the Enquiry Officer's report which is not furnished to the charged officer would, therefore, be without affording a reasonable opportunity in this behalf to the charged officer. It therefore follows that furnishing a copy of the enquiry report to the charged officer is obligatory.

enquiry is vitiated and the orders imposing the penalty of removal from service upon the applicant dated 22-9-1986 as confirmed by the respondent No.2 by his order dated 19.3.19 is quashed. This, however, will not preclude the respondents from supplying a copy of the enquiry report to the applicant and give him an opportunity to make his representation and proceeding to complete the disciplinary proceedings from that stage. If the respondents choose to continue the disciplinary proceedings and complete the

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should be treated would depend upon the ultimate result of the application. Nothing said herein would affect the decision of the Disciplinary Authority. At the same time, this order is not a direction to necessarily continue the disciplinary proceedings. That is entirely left to the discretion of the Disciplinary Authority.

In the result, the application is allowed to the extent indicated above. No costs.

Dictated in open Court.

(B. N. JAYAS IMHA) Vice-Chairman.

(J. NARAS IMHAMURTHY)
Member (Judicial)

Dated: October 20.1989.

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